

AS INTRODUCED IN THE RAJYA SABHA
ON THE 27TH AUGUST, 2010

Bill No. LXII of 2010

THE CONSTITUTION (AMENDMENT) BILL, 2010

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2010.

Short title and
commencement.

(2) It shall come into force, at once.

2. In article 10 of the Constitution, the following proviso shall be inserted, namely:—

Amendment of
article 10.

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“Provided that a person found guilty by a court of law for indulging in activities posing threat to security and integrity of the country shall cease to be a citizen with immediate effect”.

STATEMENT OF OBJECTS AND REASONS

Article 10 of the Constitution provides for continuance of the rights of citizenship subject to the provisions of any law that may be made by Parliament. It has been observed that persons indulging in activities posing threat to the security and integrity of the country continue to enjoy the rights of citizenship, freedom and other facilities as conferred on them by the Constitution. Continuance of rights of citizenship, in such cases, pose a threat to the security or integrity of the nation. It is, therefore, felt that the Constitution should be amended suitably to deprive such persons of the right of citizenship.

Hence, this Bill.

SHREEGOPAL VYAS

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

10. Every person who is or is deemed to be a citizen of India under any of the foregoing provisions of this Part shall, subject to the provisions of any law that may be made by Parliament, continue to be such citizen.

Continuance of
the rights of
citizenship.

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(Shri Shreegopal Vyas, M.P.)